



S.No.17

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
13-10-2023 AT 10:30 AM**

**IA (IBC) 1212, 1125, 1614, 1613, 1610 & 1609/2023 in
CP(IB) No. 63/9/HDB/2022
u/s. 9 of IBC, 2016**

**IN THE MATTER OF:
PMC YM-Pharma Pvt Ltd**

...Operational Creditor

VS

Krishna Premium Care Services LLP

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA (IBC) 1609/2023

This is an application filed by the Respondent No.1 in IA.No.1125/2023 to set aside the exparte Order dated 11.09.2023. Notice given, counter not filed, orally opposed. It is stated on the ground that as the authorized signatory is unwell, hence Vakalath and Counter not filed on that day. Considering the reasons and as the Counter in IA.No.1125/2023 is filed along with this application, **this Application is allowed.**

Order dated 11.09.2023 is hereby set aside by giving liberty to the applicant to file Rejoinder if any in IA.No.1125/2023 within 10 days, lest chance closed.

IA (IBC) 1610/2023

This is an application filed by the Respondent No.2 in IA.No.1125/2023 to set aside the exparte Order dated 11.09.2023. Notice given, counter not filed, orally opposed. It is stated on the ground that as the authorized signatory is unwell, hence Vakalath and Counter not filed on that day. Considering the reasons as the Counter in IA.No.1125/2023 is filed, along with this application, **this Application is allowed.**

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Order dated 11.09.2023 is hereby set aside by giving liberty to the applicant to file Rejoinder if any in IA.No.1125/2023 within 10 days, lest chance closed.

IA (IBC) 1613/2023 & IA (IBC) 1614/2023

This is an application filed by the Ld. Liquidator to substitute the Liquidator in place of the RP, consequent to the replacement of the RP as Liquidator. Application is allowed. Let the application be amended appropriately within one week from today and neat copy be filed within a week thereafter. In default this application stands dismissed. After filing the neat copy, let the same be served on the contesting Respondents. With these directions, **IA.No.1613/2023 & 1614/2023 allowed.**

IA (IBC) 1125/2023

Counter of Respondent No.1 and 2 received as per the order in IA.No. 1609/2023 and 1610/2023. For hearing posted to 10.11.2023.

IA (IBC) 1212/2023

It is now found from the record that except the 1st Respondent there is no representations of Respondent Nos. 2 to 5. Though the Counsel for the Applicant submits service of notice yet nothing is on record to show that Respondent Nos.2 to 4 were served. Therefore, let fresh notice be taken to Respondent Nos. 2 to 4. In the meanwhile, for counter posted to 10.11.2023.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)